

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 269 OF 2017 &
IA NO. 436 OF 2017**

Dated: 10th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Birla Corporation Ltd. Appellant(s)
Vs.
Rajasthan Renewable Energy Corpn. Ltd. & Anr Respondent(s)**

Counsel for the Appellant(s) : Mr. P N Bhandari

Counsel for the Respondent(s) : Ms. Susan Mathew for R.1

Mr. R.K. Mehta
Ms. Himanshi Andley for R.2

ORDER

Admit. Issue notice to the Respondents returnable on 14.12.2017. Ms. Susan Mathew takes notice on behalf of Respondent No.1 and Mr. R.K. Mehta takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **14.12.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt